

**ANTI-DUMPING DUTY ON FLAT BASE STEEL WHEELS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notifn. No. 51/07-Cus., dt. 29.3.2007].**

Whereas, in the matter of import of Flat base Steel Wheels hereinafter referred to as the subject goods), falling under sub-heading 8708 70 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/8/2005-DGAD dated the 12<sup>th</sup> January, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12<sup>th</sup> January, 2007, read with amendment notification -14/8/2005-DGAD dated the 12<sup>th</sup> March, 2007 has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) injury has been caused by dumped imports from the subject country, and has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings, as amended, of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

**Table**

<b>S. No.</b>	<b>Tariff item</b>	<b>Des-cription of goods</b>	<b>Country of Origin</b>	<b>Country of Export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount</b>	<b>Unit of Measure-ment</b>	<b>Currency</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>	<b>(9)</b>	<b>(10)</b>
1.	8708 70 00	Steel wheel of nominal diameter 16"-20"	People's Republic of China	People's Republic of China	M/s Zhengxing Wheel Group Co:	M/s Zhengzong Wheel Group Co:	310.70	MT	USD
2.	8708 70 00	-do-	-do-	-do-	Any combination of producer/exporter (other than above)		368.18	MT	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3.	-do-	-do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	368.18	MT	USD
4.	-do-	-do-	Any country other than People's Republic of China	People's Republic of China	Any	Any	368.18	MT	USD

2. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

*Explanation:-* For the purposes of this notification, “rate of exchange” applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the “relevant date” for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti dumping duty on Flat base Steel Wheels originating in or exported from PR China. [Notfn. No. 124/2007-Cus., dated 31.12.2007 as amended by 16/12].**

Whereas, in the matter of import of Flat base Steel Wheels [hereinafter referred to as the subject goods], falling under tariff item 8708 70 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/8/2005-DGAD dated the 12th January, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th January, 2007 had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject country below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) injury had been caused by dumped imports from the subject country,

and had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India, Ministry of Finance (Department of Revenue), No. 51/2007–CUSTOMS, dated the 29th March, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 260(E), dated the 29th March, 2007;

And, whereas, the designated authority in its final findings *vide* notification No.14/8/2005 -DGAD, dated the 28th November, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th November, 2007, had come to the conclusion that-

- (a) the subject goods had entered the Indian market from the subject country at prices below their normal value;
- (b) the dumping margin of the subject goods imported from the subject country were substantial and above de-minimis;
- (c) the domestic industry suffered material injury;
- (d) injury had been caused by dumped imports of the subject goods from the subject country, and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description and specification of which is specified in column (3) and column (4) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and produced by the producers specified in the corresponding entry in column (7), when exported from the countries specified in the corresponding entry in column (6), by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount specified in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11), and as per unit of measurement specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff Item	Description	Specification of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	8708 70 00	Steel wheels	of nominal diameter 16"-20"	People's Republic of China	People's Republic of China	M/s Zhengxing Wheel Group Co.	M/s Zhengxing Wheel Group Co.	14710	M T	INR
2.	-do-	- do-	-do-	-do-	-do-	Any combination of producer / exporter (other than above).		16970	M T	INR
3.	-do-	-do-	-do-	People's Republic of China	Any country other than People's Republic	Any	Any	16970	M T	INR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4.	-do-	-do-	-do-	Any country other than People's Republic of China	of China People's Republic of China	Any	Any	16970	MT	INR

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 29th March, 2007.

3. Notwithstanding anything contained in para 2 above, the antidumping duty imposed under this notification shall remain in force up to and inclusive of 27th March, 2013 unless the notification is revoked earlier.

**ANTI-DUMPING DUTY ON FLAT BASE STEEL WHEELS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notifn. No. 3/13-Cus., dt. 26.3.2013 as amended by 16/18].**

WHEREAS the designated authority vide notification No. 15/22/2011-DGAD, dated the 24th February, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th February, 2012, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Flat Base Steel Wheels, originating in, or exported from, People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.124/2007-Customs, dated the 31st December, 2007, published in the Gazette of India, Extraordinary, vide number G.S.R.798 (E), dated the 31st December, 2007, read with notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.16/2012-Customs, dated the 20th March, 2012, published in the Gazette of India, Extraordinary, vide number G.S.R.231(E), dated the 20th March, 2012;

And whereas the designated authority, in its final findings vide notification No. 15/22/2011-DGAD, dated the 20th February, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 20th February, 2013, has come to the conclusion that-

- (i) imports from People's Republic of China have increased over the injury period and continue to command a significant share;
- (ii) volume of dumped imports is quite significant in relation to production and consumption in India;
- (iii) there has been continued dumping of the subject goods from People's Republic of China and the dumping is likely to continue and increase if the anti-dumping duty is allowed to cease;
- (iv) price undercutting has been significantly positive during the entire injury period both with and without anti-dumping duty;
- (v) price underselling has been significantly positive both with and without anti-dumping duty;
- (vi) the performance of the domestic industry in terms of market share, profits, return on investments, cash profit etc. has deteriorated in Period of Investigation, whereas the same shall have normally improved after imposition of anti-dumping duties;
- (vii) although the domestic industry has shown positive growth in some of the economic parameters such as production, domestic sales, and productivity during the Period of Investigation, the improvement in the economic health of the domestic industry is largely due to the imposition of the anti-dumping measures;

(viii) the subject goods are entering the Indian market at dumped prices and the dumping margin is above de minimis ;

(ix) should the present anti-dumping duties be revoked, dumping of the subject goods will intensify causing further injury to the domestic industry,

and has recommended extension of definitive anti-dumping duty at increased rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings and recommendations of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading/tariff item of the First Schedule to the Customs Tariff Act specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (4), exported from the countries specified in the corresponding entry in column (5), produced by the producers specified in the corresponding entry in column (6), exported by the exporters specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (9) and per unit of measurement specified in the corresponding entry in column (10) of the aforesaid Table, namely:-

**Duty Table**

Sl. No.	Sub heading/ Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount of duty	Currency	Unit of measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8708.70	Flat Base Steel Wheels of nominal diameter 16"-20"	People's Republic of China	People's Republic of China	M/s Zhengxing wheel Group Co. Ltd:	M/s Zhengxing wheel Group Co. Ltd:	512.64	US Dollar	MT
2	-do-	-do-	People's Republic of China	People's Republic of China	Any combination of producer or exporter other than in S.No.1 above		613.00	US Dollar	MT
3	-do-	-do-	People's Republic of China	Any country other than People's Republic of China	Any	Any	613.00	US Dollar	MT
4	-do-	-do-	Any country other than People's Republic of China	People's Republic of China	Any	Any	613.00	US Dollar	MT

Landed value of imports for the purpose shall be assessable value as determined by the Customs Authority under the Customs Act, 1962 (52 of 1962) and all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette.

3. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

4. Notwithstanding anything contained in this notification, it shall remain in force up to and inclusive of the 25th March, 2019 unless revoked earlier.

**ANTI-DUMPING DUTY ON CAST ALUMINIUM ALLOY WHEELS OR ALLOY ROAD WHEELS USED IN MOTOR VEHICLES, WHETHER OR NOT ATTACHED WITH THEIR ACCESSORIES OF A SIZE IN DIAMETERS RANGING FROM 12 INCHES TO 24 INCHES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notifn. No. 15/14-Cus., dt. 11.4.2014].**

WHEREAS in the matter of Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches (hereinafter referred to as the subject goods), falling under heading 8708 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China, Korea RP and Thailand (hereinafter referred to as the subject countries), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/7/2012-DGAD, dated the 13th January, 2014, had come to the conclusion that-

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury in respect of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods from subject countries;

AND WHEREAS, the designated authority in its aforesaid findings, has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Heading	Description of goods	Country of origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8708	Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches	People's Republic of China	People's Republic of China	Zhejiang Yueling Co. Ltd., People's Republic of China	Zhejiang Yueling Co. Ltd., People's Republic of China	1.56	KG	US Dollar
2.	8708	-do-	People's Republic of China	People's Republic of China	Zhejiang Buyang Auto Co. Ltd, People's Republic of China	Zhejiang Buyang Auto Wheel Co. Ltd, People's Republic of China	2.08	KG	US Dollar
3.	8708	-do-	People's Republic of China	People's Republic of China	Zhejiang Autom Aluminium Wheel Co. Ltd, People's Republic of China	Zhejiang Autom Aluminium Wheel Co. Ltd, People's Republic of China	2.14	KG	US Dollar
4.	8708	-do-	People's Republic of China	People's Republic of China	Baoding Lizhong Wheel Manufacturing Co. Ltd, People's Republic of China	Baoding Lizhong Wheel Manufacturing Co. Ltd, People's Republic of China	1.37	KG	US Dollar
5.	8708	-do-	People's Republic of China	People's Republic of China	Baoding Lizhong Wheel Manufacturing Co. Ltd, People's Republic of China	Hyundai Mobis, Hong Kong and Hyundai Glovis Co. Ltd, Korea RP	1.37	KG	US Dollar

## CHAPTER 87

## 3365 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
6.	8708	-do-	People's Republic of China	People's Republic of China	Producer/exporters listed in the Schedule to this notification	Producer/exporters listed in the Schedule to this notification	1.69	KG	US Dollar
7.	8708	-do-	People's Republic of China	People's Republic of China	Any combination of producer/exporter other than mentioned in SI No. 1 to 6 above	Any combination of producer/exporter other than mentioned in SI No. 1 to 6 above	2.15	KG	US Dollar
8.	8708	-do-	People's Republic of China	Any country other than those subject to Anti-dumping duty	Any	Any	2.15	KG	US Dollar
9.	8708	-do-	Any country other than those subject to Anti-dumping duty	People's Republic of China	Any	Any	2.15	KG	US Dollar
10	8708	-do-	Korea RP	Korea RP	Any	Any	1.18	KG	US Dollar
11	8708	-do-	Korea RP	Any country other than those subject to Anti-dumping duty	Any	Any	1.18	KG	US Dollar
12	8708	-do-	Any country other than those subject to Anti-dumping duty	Korea RP	Any	Any	1.18	KG	US Dollar



(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
13.	8708	-do-	Thailand	Thailand	Any	Any	1.06	KG	US Dollar
14.	8708	-do-	Thailand	Any country other than those subject to Anti- dumping duty	Any	Any	1.06	KG	US Dollar
15.	8708	-do-	Any country other than those subject to Anti- dumping duty	Thailand	Any	Any	1.06	KG	US Dollar

### Schedule

S. No.	Name of the Producer/Exporters
1	Seyen Heavy Industries (Shanghai) Co., Ltd, Shanghai, China PR (Producer) and Shanghai General Motors Corporation Ltd, Pudong, Shanghai, China PR (Exporter).
2	Zhejiang Baokang Wheel Manufacture Co., Ltd, Wangzhai Town, Wuyi, Zhejiang, China PR (Producer & Exporter)
3	Zhejiang Zent Auto Wheel Co. Ltd., Yongkang City, Zhejiang, China PR (Producer & Exporter)
4	Zhejiang Jinfei Kaida Wheel Co, Ltd., Jinhua City, Zhejiang, China PR (Producer & Exporter)
5	Wuxi City Wanxuan Metal Production Co., Ltd., Wuxi City, Jiangsu, China PR (Producer & Exporter)
6	Zhejiang Shuguang Industrial Co., Ltd., Wuyi, Zhejiang, China PR (Producer & Exporter)
7	Xiangyang Hengde Auto Parts Co. Ltd., Xiangyang, Hubei Province, China PR (Producer & Exporter)
8	Kunshan Liufeng Machinery Industry Co. Ltd, Suzhou City, Jiangsu Province, China PR (Producer) and Lio Fung International Corporation, Kunshan Development Zone, Jiangsu Province, China PR (Exporter)

2. The anti-dumping duty imposed under this notification shall be levied for a period not exceeding six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON CAST ALUMINIUM ALLOY WHEELS OR ALLOY ROAD WHEELS USED IN MOTOR VEHICLES, WHETHER OR NOT ATTACHED WITH THEIR ACCESSORIES OF A SIZE IN DIAMETERS RANGING FROM 12 INCHES TO 24 INCHES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:****[Notifn. No. 21/15-Cus., dt. 22.5.2015].**

Whereas in the matter of Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches (hereinafter referred to as the subject goods), falling under Chapter heading 8708 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as Customs Tariff Act), originating in, or exported from the People's Republic of China, Korea RP and Thailand (hereinafter referred to as the subject countries), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/7/2012-DGAD, dated the 13th January, 2014, had come to the conclusion that-

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury in respect of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods from subject countries,

and had recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in or exported from the subject countries and imported into India;

And whereas, on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed the provisional anti-dumping duty on the subject goods, originating in or exported from the subject countries vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 15/2014-Customs (ADD), dated the 11th April, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 280(E), dated the 11th April, 2014;

And whereas, the designated authority in its final findings vide notification No. 14/7/2012-DGAD, dated the 9th June, 2014 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th December, 2014 has come to the conclusion that-

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury in respect of the subject goods;
- (c) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of the definitive anti-dumping duty on the subject goods, originating in or exported from the subject countries, in order to remove injury to the domestic industry

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods,

the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. heading No.	Description	Country of goods	Country of	Producer of Origin	Exporter Export	Duty	Unit amount	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1 8708	Cast Aluminium Alloy Wheels or Alloy Road Wheels used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches	People's Republic of China	People's Republic of China	Baoding Lizhong Wheels Manufacturing Co. Ltd., China PR	Baoding Lizhong Wheels Manufacturing Co. Ltd., China PR	1.37	KG	US\$
2 8708	-do-	People's Republic of China	People's Republic of China	Baoding Lizhong Wheels Manufacturing Co. Ltd., China PR	Hyundai Mobis, Hong Kong and Hyundai Glovis Co. Ltd, Korea RP	1.37	KG	US\$
3 8708	-do-	People's Republic of China	People's Republic of China	Non-Sampled Producer/exporters listed in the Schedule to this notification	Non-Sampled Producer/exporters listed in the Schedule to this notification	1.37	KG	US\$
4 8708	-do-	People's Republic of China KG	People's Republic of China US\$	Any combination other than mentioned in SI No. 1 to 3 above	Any combination other than mentioned in SI No. 1 to 3 above	2.15	KG	US\$
5 8708	-do-	People's Republic	Any country	Any	Any	2.15	KG	US\$

6	8708	-do-	Any country other than those subject to anti-dumping duty	of China other than those subject to anti-dumping duty People's Republic of China	Any	Any	2.15	KG	US\$
7	8708	-do-	Korea RP	Korea RP	Any	Any	1.18	KG	US\$
8	8708	-do-	Korea RP	Any country other than those subject to anti-dumping duty	Any	Any	1.18	KG	US\$
9	8708	-do-	Any country other than those subject to anti-dumping duty	Korea RP	Any	Any	1.18	KG	US\$
10	8708	-do-	Thailand	Thailand	Any	Any	1.06	KG	US\$
11	8708	-do-	Thailand	Any country other than those subject to anti-dumping duty	Any	Any	1.06	KG	US\$
12	8708	-do-	Any country other than those subject to anti-dumping duty	Thailand	Any	Any	1.06	KG	US\$

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## Schedule

## S. No. Name of the Producer/Exporters

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1	Seyen Heavy Industries (Shanghai) Co., Ltd, Shanghai, China PR (Producer) and Shanghai General Motors Corporation Ltd, Pudong, Shanghai, China PR (Exporter).
2	Zhejiang Baokang Wheel Manufacture Co., Ltd, Wangzhai Town, Wuyi, Zhejiang, China PR (Producer & Exporter)
3	Zhejiang Zent Auto Wheel Co. Ltd., Yongkang City, Zhejiang, China PR (Producer & Exporter)
4	Zhejiang Jinfei Kaida Wheel Co, Ltd., Jinhua City, Zhejiang, China PR (Producer & Exporter)
5	Wuxi City Wanxuan Metal Production Co., Ltd., Wuxi City, Jiangsu, China PR (Producer & Exporter)
6	Zhejiang Shuguang Industrial Co., Ltd., Wuyi, Zhejiang, China PR (Producer & Exporter)
7	Xiangyang Hengde Auto Parts Co. Ltd., Xiangyang, Hubei Province, China PR (Producer & Exporter)
8	Kunshan Liufeng Machinery Industry Co. Ltd, Suzhou City, Jiangsu Province, China PR (Producer) and Lio Fung International Corporation, Kunshan Development Zone, Jiangsu Province, China PR (Exporter)

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2. The anti-dumping duty imposed under this notification shall be levied for a period of 5 years (unless revoked, amended or superseded earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 11th April, 2014 and shall be paid in Indian currency.

**Explanation.** - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON AXLE FOR TRAILERS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:  
[Notifn. No. 54/16-Cus., dt. 29.11.2016].**

Whereas, in the matter of "Axle for Trailers" (hereinafter referred to as the 'subject goods'), falling under tariff item 8716 90 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from People's Republic of China, (hereinafter referred to as the 'subject country'), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/17/2015-DGAD, dated the 30th September, 2016, has come to the conclusion that -

- (a) the subject goods have been exported to India from the subject country below their associated normal values;
- (b) the domestic industry has suffered material injury;
- (c) the material injury has been caused by the dumped imports of the subject goods from the subject country,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely :-

Table

S1. Tariff No. Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. 8716 90 10	Axle for Trailers	People's Republic of China	People's Republic of China	Guang-dong FUWA Engineering Manu-facturing Co., Ltd.	Guang-dong FUWA Engineering Manu-facturing Co., Ltd.	0.16	Kg	United States Dollar
2. 8716 90 10	Axle for Trailers	People's Republic of China	People's Republic of China	Guang-dong FUWA Engineering Manu-facturing Co., Ltd.	Guang-dong FUWA Heavy Industries Co., Ltd.	0.16	Kg	United States Dollar
3. 8716 90 10	Axle for Trailers	People's Republic of China	People's Republic of China	Shandong Jinsheng Axle Manufac-turing Co., Ltd.	Shandong Jinsheng Axle Manufac-turing Co., Ltd.	0.14	Kg	United States Dollar
4. 8716 90 10	Axle for Trailers	People's Republic of China	People's Republic of China	Any combination No. 1 to 3 above		0.46	Kg	United States Dollar
5. 8716 90 10	Axle for Trailers	People's Republic of China	Any country other than People's Republic of China	Any	Any	0.46	Kg	United States Dollar
6. 8716 90 10	Axle for Trailers	Any country other	People's Republic of China	Any	Any	0.46	Kg	United States Dollar

than  
People's  
Republic  
of China

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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

**ANTI-DUMPING DUTY ON ALUMINIUM RADIATORS, ALUMINIUM RADIATOR SUB-ASSEMBLIES AND ALUMINIUM RADIATOR CORE, INCLUDING IN CKD OR SKD CONDITIONS, FOR USE IN USED/ON ROAD VEHICLES AND GENERATOR SETS, EXCLUDING ALUMINIUM RADIATORS MEANT FOR USE IN NEW AUTOMOBILES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**

**[Notifn. No. 20/17-Cus., dt. 12.5.2017].**

Whereas in the matter of 'Aluminium Radiators, Aluminium Radiator Sub-Assemblies and Aluminium Radiator Core, including in CKD or SKD conditions, for use in used/on road vehicles and generator sets, excluding aluminium radiators meant for use in new Automobiles' (hereinafter referred to as the subject goods) falling under tariff item 8708 91 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) {hereinafter referred to as the Customs Tariff Act}, originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/24/2015-DGAD dated the 20th March, 2017, has come to the conclusion that-

- (a) the subject goods have been exported to India from subject country below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry has suffered material injury due to dumping of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject country;

And, Whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, Therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), exported from the country as specified in the corresponding entry in column (6), produced by the producers

as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (11), of the said Table, namely :-

Table

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Currency	Unit of measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	8708 91 00	Aluminium Radiators, Aluminium Radiator Sub-Assemblies and Aluminium Radiator Core, including in CKD or SKD conditions, for use in used/on road vehicles and generator sets, excluding aluminium radiators meant for use in new automobiles	Any specification	China PR	China PR	Any	Any	22.89	United States Dollar	number
2.	8708 91 00	Aluminium Radiators, Aluminium Radiator Sub-Assemblies and Aluminium Radiator Core, including in CKD or SKD conditions, for use in used/on road vehicles and generator sets, excluding	Any specification	China PR	Any	Any	Any	22.89	United States Dollar	number



		aluminium radiators meant for use in new automobiles							
3.	8708 91 00	Aluminium Radiators, Aluminium Radiator Sub-Assemblies and Aluminium Radiator Core, including in CKD or SKD conditions, for use in used/on road vehicles and generator sets, excluding aluminium radiators meant for use in new automobiles	Any specification	Any	China PR	Any	Any	22.89	United number States Dollar

Note: The description of the product includes subject goods for used cars, tractor trucks and gensets. Specifically excluded from the description of the product are, Aluminium radiators meant for use in new automobile equipment manufacturing applications; imports of any components like rubber gasket, frames, oil cooler, tank, tubes etc. in isolation or as stand-alone imports; aluminium radiators for use in original assembly of vehicles; and the radiators made for OEM.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

**For Anti-Dumping duty on Front Axle Beam -Notification No.50/10 dated 12.4.2010 in Chapter 73.**

